

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA No. 432/2024
In
CP (IB) No. 267/Chd/HP/2021
(Disposed of on 07.08.2023)

IN THE MATTER OF:

Metalfab Hightech Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Under Section: 9 & 60(5) IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in
IA No. 432/2024 : Mr. Manish Jain, Advocate

For the Respondent in
IA No. 432/2024 : Mr. Rajat Khanna, Advocate

ORDER

IA No. 432/2024

It is stated by learned counsel for the applicant that since the payment has been made by the respondent/ corporate debtor through Demand Drafts bearing Demand Draft Nos. 53608 dated 07.05.2024, 530607 dated 06.05.2024 and 530609 dated 07.05.2024 and on instructions he may be permitted to withdraw the present

application. Keeping in view the statement made by learned counsel for the applicant,
IA No. 432/2024 is **dismissed as withdrawn**.

Files be consigned to the record room.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM